CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL MUMBAI

WEST ZONAL BENCH

SERVICE TAX APPEAL NO: 85552 OF 2017

[Arising out of Order-in-Appeal No: GOA-EXCUS-000-AP-297-2016-17 dated 9th December 2016 passed by the Commissioner (Appeals), Pune Appeal – II at Goa.]

Zenith Computers Ltd
Plot No. 33 & 37, Sancoale Industrial Estate
Zuarinagar, Goa - 403726 … ***Appellant***

versus

Commissioner of Central Excise & Service Tax
ICE House, EDC Complex, Patto Plaza, Panaji
Goa - 403001 ***…Respondent***

APPEARANCE:

Shri Viraj Reshamwala, Advocate for the appellant

Shri SBP Sinha, Superintendent (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: 85052/2025

DATE OF HEARING: 16/01/2025
DATE OF DECISION: 16/01/2025

PER: CORAM

Learned Counsel submitted that, consequent to proceedings before the National Company Law Tribunal, the appellant-company

stands dissolved.

2. Accordingly, in terms of rule 22 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982, appeal abates and stands disposed off.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*